



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुव्वार, मार्च ७, १९९६/फाल्गुन १७, शके १९१७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी वा भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग चार-अ

महाराष्ट्र शासनाने केंद्रीय अधिनियमांमध्ये तयार केलेले (भाग एफ, एक-अ आणि एक-ब) यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांमधील (नियम व आदेश)

टीप.—प्रत्येक अधिसूचनेच्या आधी डावीकडील कोपऱ्यात जे ठळक आकडे छापलेले आहेत ते ह्या साप्ताहिक राजपत्रात छापलेल्या अधिसूचनांचे क्रमांक आहेत.

LAW AND JUDICIARY DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 21st August, 1995

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FAMILY COURTS ACT, 1984.

No. FCA. 1295/396/(35)-XIX.—In exercise of the powers conferred by section 23 of the Family Courts Act, 1984 (66 of 1984) read with Rule 12 of the Maharashtra Family Courts Rules, 1987, the Government of Maharashtra, in consultation with the High Court of Judicature at Bombay, hereby makes the following rules to provide for the recruitment of the Counsellors of the Family Courts in the State of Maharashtra.

1. These rules may be called, the Counsellor of the Family Court (Recruitment) Rules, 1995.

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(२०५)

2. In these rules,—

(a) “Counsellor” means the Counsellor of the Family Courts in the State of Maharashtra ;

(b) “Degree” means degree of a Statutory University or Recognised Institution ;

(c) “Government” means the Government of Maharashtra ;

(d) “High Court” means the High Court of Judicature at Bombay.

3. (a) Appointment to the post of Counsellor shall be made by the High Court, by nomination, from amongst the candidates who,—

(i) are not more than 40 years of age ; (45 years in the case of candidates belonging to communities recognised as Backward by Government for the purpose of recruitment) ;

(ii) have a master's degree in Social Science ; and possess adequate knowledge of Marathi ;

(iii) have experience of at least two years of Family Counselling gained after acquiring the qualification mentioned in sub-clause (ii) above.

4. (i) The person appointed by nomination to the post of a Counsellor of the Family Court shall be on probation for a period of two years which may be extended by the High Court from time to time as it may deem fit, on the expiry of such period he/she may be confirmed, if,—

(a) there is a permanent vacancy; and

(b) his/her work is found satisfactory.

(ii) during the period of probation and thereafter until expressly confirmed by a written order the services of the appointee shall be terminable by one month's notice on either side, without any reason being assigned therefore or by payment of salary for the period of notice or the unexpired portion thereof.

5. A person appointed to the post shall be liable for transfer to any of the Family Courts in Maharashtra.

By order and in the name of the Governor of Maharashtra,

B. G. MORE,
Principal Secretary to Government.